

aircraft, has been asked to make an independent enquiry and take necessary action in the matter.

**Proposal for international airport in
Karnataka**

3960. PROF. RAM KAPSE: Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government have cleared the proposal of international airport in Karnataka;

(b) if so, when and where it is proposed to be located: and

(c) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION (SHRI CM- IBRAHIM): (a) to (c) The proposal for the construction of a new airport of International standards with private participation at a site near Devenhally, Banagalore is under consideration of the Central Government.

**Construction of Five Star Hotel in
Mumbai**

3961. SHRI MUKESH R. PATEL:

SHRI SANJAY NIRUPAM:

SHRI RAJNATH SINGH
SURYA:

Will the Minister of CIVIL AVIATION be pleased to state:

(a) whether Government propose to give permission to set up a new Five Star Hotel on the land of International Airport Authority of India in Mumbai near Sahar International Airport;

(b) whether Government are aware that a Five Star Hotel is already existing on the land of International Airport Authority of India in Mumbai near Sahar International Airport;

(c) when this earlier hotel was set up and who gave permission to start the hotel on the Government land; and

(d) what action has been taken against the hotel owner to stop the misuse of Government land?

THE MINISTER OF CIVIL AVIATION (SHRI CM. IBRAHIM): (a) A plot of land was allotted to M/s. Narang International Hotel, but this allotment was cancelled due to violation of the terms of the agreement. The matter is sub-judice. M/s. Leela Venture has been leased 11000 sq. mtrs. of land on 1-4-1994 for construction of additional ISO rooms and 6107 sq. mtrs. has been allotted to them on 16-3-1995 for construction of a 5-Star Deluxe Hotel at Mumbai Airport.

(b) Yes, Sir.

(c) The Board of erstwhile IAAI approved the construction of 5-Star hotel by M/s. Leela Venture in 1983 and the hotel was commissioned in November, 1986.

(d) A notice was served on M/s. Hotel Leela Venture on 27-9-1996 to vacate the land and a board, reading "This land belongs to AAI" has been displayed thereon.

**Encroachment of IAAI land by Five Star
Hotel Leela Panta, Mumbai**

3962. SHRI RAJNATH SINGH
SURYA:

SHRI MUKESH R. PATEL.

Will the Minister of CIVIL AVIATION be pleased to state;

(a) whether the Five Star Hotel Leela Panta in Mumbai has encroached the land of International Airport Authority of India (IAAI);

(b) if so, what action has been taken against the hotel owner in this regard;

(c) whether IAAI is prepared to give up its land for the above said hotel; and

(d) if not, what action has been taken to take back the land from the hotel owner?